THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item No.3
IA Nos.249/2021, 684/2022
And
CP(IB) No.663/Chd/Hry/2019
Under Section 7 & 60(5)(A), IBC, 2016 60(5), IBC 2016

In the matter of:-

Mr. Ravi Luthra …Petitioner-Financial Creditor
Vs.
Vatika Limited …Respondent-Corporate Debtor

Present:
Mr. SPS Chawla, Advocate for applicant in IA No.2499/2022 and respondent in IA NO.684/2022.
Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocates for respondent in CP(IB) No.663/Chd/Hry/2019 and IA No.2499/2022 and for applicant in IA No.684/2022.

IA No.249/2021 and IA No. 684/2021

Arguments heard. Order Reserved.

CP(IB) No.663/Chd/Hry/2019

Let the matter be listed on 15.05.2023.

Sd/- Sd/-

(Subrata Kumar Dash) (Harnam Singh Thakur)
Member (Technical) Member (Judicial)

March 16, 2023
DS